

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
RAJYA SABHA
UNSTARRED QUESTION NO : 185
(TO BE ANSWERED ON THE 5th February 2024)**

DIGI YATRA CENTRAL ECOSYSTEM

185. SHRI K.C. VENUGOPAL

Will the Minister of CIVIL AVIATION be pleased to state:-

- a) whether the Digi Yatra Foundation, assigned to implement the Digi Yatra Central Ecosystem, is the primary body managing the Digi Yatra Service;
- b) if so, whether the Digi Yatra Central Ecosystem come under the ambit of the Right to Information (RTI) Act, 2005;
- c) if not, measures Government is taking to address and safeguard against potential privacy concerns of customers using this service; and
- d) the specific policies or guidelines Government has established to ensure the Digi Yatra Foundation adheres to strict data privacy and security standards?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(GEN. (DR) V. K. SINGH (RETD))

(a) & (b): Yes, Sir. Digi Yatra Central Ecosystem is managed by Digi Yatra Foundation, a Not-For-Profit company made under the Section 8 of the Companies Act, 2013 and hence does not come under the ambit of Right to Information (RTI) act.

(c) & (d): Digi Yatra Guidelines have been issued by DGCA (Directorate General of Civil Aviation) through the Aeronautical Information Circular (AIC) No. 09/2022 dated 18.04.2022. These Digi Yatra guidelines provide for decentralised mobile wallet-based identity management platform. The personal information of the passenger are stored in the mobile-wallet of the traveller. The same are shared with the departure airport in the encrypted format and data is purged from the system after 24 hours of departure of flight. This addresses the data protection issues in implementation of Digi Yatra. Further, the Digi Yatra processes are subjected to audits and certification by CERT-In empanelled agencies to ensure adherence to data privacy and security standards.
